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## IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8184/2024 & CM APPL. 33581/2024 (Interim Relief)

GREENEDGE CLINIC PROPRIETOR VINAYAK ABBOT THROUGH SPA PANKAJ JAGGI .....Petitioner

Through: Mr. Rakesh Kumar, Mr.

Avinash Kapoor, Mr. Parveen Gambhir, Mr. Harshit Vashisht, Mr. Shivdeep Tripathi & Mr.

Lakshay Seth, Advs.

versus

## COMMISSIONER DELHI GOODS AND SERVICE TAX AND OTHERS .....Respondents

Through: Mr. Avishkar Singhvi, ASC

with Mr. Naved Ahmed & Mr. Vivek Kr. Singh, Advs. for R-1

& 2.

Mr. Akshay Amritanshu, SSC with Ms. Swati Mishra, Ms. Drishti Saraf & Ms. Pragya Upadhyay, Advs. for R- 3 & 4. Mr. N.K. Aggarwal, SPC for

Resp./ UOI.

**CORAM:** 

HON'BLE MR. JUSTICE YASHWANT VARMA HON'BLE MR. JUSTICE DHARMESH SHARMA ORDER

**%** 17.12.2024

Since, the writ petitioner assails the validity of Notification No.9/2023- Central Tax dated 31 March 2023 and Notification No. 56/2023- Central Tax dated 28 December 2023, issued under Section 168A of the Central Goods & Services Tax Act, 2017 ["CGST Act"]/Delhi Goods & Services Tax Act, 2017 ["DGST Act"], let the present writ petition stand tagged with the lead writ petition in DJST Traders Private Limited vs Union of India & Ors. [W.P. (C)





16499/2023] to be called on the date fixed i.e. 15.01.2025.

YASHWANT VARMA, J.

DHARMESH SHARMA, J.

**DECEMBER 17, 2024**/kk